

**IN THE COURT OF THE JUDICIAL MAGISTRATE NO.II, MADURAI.**

**Present: Thiru.M. Padmanaban, B.A.,B.L,**

**Judicial Magistrate No.II, Madurai.**

**Dated this the 08th September 2020**

**Cr.M.P.No.1672/2020**

**Pandian S/o. Subramanian.**

**....Accused.**

**// Versus //**

**State through the Inspector of Police,  
Thilagar Thidal (Cr.)PS. Cr. No.1820/2020,  
Offence U/s 406,420 IPC.**

**.....Complainant.**

**Date of Remand:03.09.2020.**

**This bail petition is coming before me on this day in the presence of Thiru. Vinothkumar, Advocate for the accused and A.P.P. for the prosecution this Court passed the following:**

**ORDER**

**Heard. Perused. Petition seeking for release the Petitioner/accused on bail. The Petitioner/Accused was prosecuted for an offence u/s.406,420 IPC. Accused was arrested and remanded to Judicial Custody on 03.09.2020.**

**Notice given to A.P.P. & Police. On perusal of records and reply it is seen that, the prosecution has strongly objected for the release of the Petitioner/Accused on bail. The Petitioner having 4 other similar cases also. The Petitioner /Accused was in Judicial for the past 5 days only. Offences are against society.**

**Due to gravity of offence, stage of investigation, 4 previous cases of similar offences and period of judicial custody, this court is declined to grant him on bail. Hence the petition is DISMISSED.**

**Pronounced by me in Open Court on this day of 08.09.2020.**

**(Sd.)M.Padmanaban.**

**Judicial Magistrate No.II,  
Madurai.**